

High Court of Jammu and Kashmir at Srinagar

ORDER

No:- 734

Dated:- 10-9-2018

In terms of Rule 15(1) of SRO 53 dated 01.03.2007, sanction is hereby accorded to the grant of one month's leave salary, in favour of the following Judicial Officers:-

Sr.No	Name of the officer S/Shri
1.	Ms. Bala Jyoti, Additional District Judge (Bank cases), Jammu
2.	Jawad Ahmad, Principal Secretary to the Hon'ble Chief Justice
3.	Mrs. Rupali Ratta, District Judge Leave Reserve, High Court Wing, Jammu
4.	Sudhir Khajuria, Electricity Magistrate, Jammu
5.	Raja Mohammad Tasleem, CJM, Bandipora.
6.	Feroz Ahmad Khan, Munsiff, Tral

Besides, post-facto sanction is also accorded to the grant of one month's leave salary drawn by Shri Sudhir Khajuria (Sub Judge) on his own without proper sanction from the High Court, in the year 2009 while being posted as CJM, Handwara.

(Sanjay Dhar)
Registrar General

No:- 36063-72/98

Dated:- 10-09-2018

Copy to the:-

1. Registrar Judicial, High Court Wing, Jammu.
2. Shri/Ms. _____
3. Chief Accounts Officer, High Court of J&K, Srinagar.
..... for information and n/a.
4. CPC e-Courts, High of J&K for uploading on the High Court website.

Registrar General